144

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) Delhi Administration has received a request from the mother of late Km. Sneh Lata Paul, Ex-Head Mistress for payment of retirement benefits.

(c) and (d) Delhi Adminisl ration has intimated that retirement benefits such as GPF, daath-cum-retirement gratuity and group insurance have already been paid to the mother of the deceased. Under the rules, mother of the deceased is not entitled to family pension.

Translation of Quran in Indian Languages

844. DR. SHRIKANT RAMCHANDRA JICHKAR :

SHRI RAM GOPAL YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the Indian languages in which the Holy Quran has been translated;
- (b) whether these copies would be made available in the Parliament Library; and
- (c) whether Government have financed some of the translation projects ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c) The Government has neither published nor funded the publication of a translation of the Holy Quran into any of the Indian languages. However, according to the information given by Markazi Maktaba-Islami to the National Book Trust, several private Organisations have published translations of the Holy Quran in Hindi, Bengali, Gujarati, Kannada, Marathi. Punjabi, Tamil, Telugu and English.

Progress made by National Commission for Women

845. SHRI MURLIDHAR CHANDRA-KANT BHANDARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state what is the progress made by the National Commission for Women inameliorating the condition of women in this country in general and by way of legislation in particular?

THE MINISTER OF HUMAN RESOUCRE DEVELOPMENT (SHRI ARJUN SINGH):

The areas in which progress has been made by the National Commission for Women are as given below:—

- 1. Review of legislations affecting women is an important function of the Commission. The information regarding the various laws and special provisions relating to women which the Commission should examine has been compiled by the Commission. Three Committee of experts have been constituted to look into the various aspects relating to the amendments or review of the existing provisions of the Constitution and other laws.
- The Commission has organised a seminar on the issues relating to child rape so that greater awareness regarding the problems of child rape could be generated and greater involvement of voluntary organisation could be sought to control the menace of child rape.
- 3. The Commission has also examined the provisions relating to the Dowry (Prohibition) Act, 1961 and the Commission of Sati (Prevention) Act, 1987.
- 4. The Commission has also examined certain specific issues of topical importance, such as epilepsy being equated with insanity in the Hindu Marriage Act, 1955 and being accepted as the main ground for divorce.
- 5. The Commission has also taken up the cases regarding complaints of harrasement and of atrocities against women with the appropriate authorities in the concerned States. In some cases, members of the Commission hare also visited and